

In the High Court of Judicature, Bombay.

Thursday, the 1st day of December 1864.

SPECIAL APPEAL No. 686 - of 1864

Waghoo bin Chammaji of  
the Poona District -

Appellant,

(Original Plaintiff)

versus

Sookharan bin Santaji deceased  
his sons and heirs Govindoo  
and Sookharan bin San-  
taji and Rama bin Hari and  
Lakshman bin Hari and Guroo  
bin Pandas of the Poona  
District -

Respondents,

(Original Defendants)

Rs. 25-4-9-

The claim in the Original Suit was to recover possession of 12 pieces of Meeran land.

In Appeal No. 67 of 1863  
of the District of Poona  
the Decree of the  
Wardar

the  
at  
who

Prin! Sudder Ameen  
Poona pronounced  
and thrown out the  
claim

A Special Appeal was preferred in the High Court on the grounds that the decision of the Principal Sudder Ameen is contrary to law in that admitting

admitting the Respondents' possess-  
-ions to be for 15 or 16 years it was  
- an error of the Appellate Court to have  
- thrown out the claims of the Appel-  
- lants as not being preferred with-  
- in the period of 12 years, but it be-  
- ing clear from the exhibit N<sup>o</sup>. 10 as to  
- when the cause of action arose the  
- claim preferred is within the time  
- since the date of the cause of action,  
- and therefore the Appellate Court's de-  
- cision is contrary to the provisions  
- contained in clause 12 of Section I  
- of Act 14 of 1859.

The Court conforms the decree of the Privy  
- Council.

Costs on Special Appellant.

Approved Forward.

H. P. G. Fisher

MEMORANDUM OF COSTS incurred in Special Appeal No. 686.

of 1864 against the decision of the *Principl. S<sup>r</sup> Amin* of the District of *Poona* and disposed of on the *1<sup>st</sup> Decr. 1864* by *confirming the same*.

BY THE APPELLANT—

*In the District.*

In the <i>Moonsiffi Court (incl. reg. v. 7a)</i> .....	16	41		
In the <i>Prin. S<sup>r</sup> Amin's Court</i> .....	7	78		
			23	119

*In this Court.*

Stamp for Memorandum of Special Appeal .....	2	"		
Stamps for copies of Decree and Judgment .....	3	8		
Stamp for Vukeelutnama .....	2	"		
Batta for Process and Postage .....	1	15		
Sectioner's Fee .....	1	7		
Vukeel's Fee .....	"	12	11	101
Rupees....			35	510

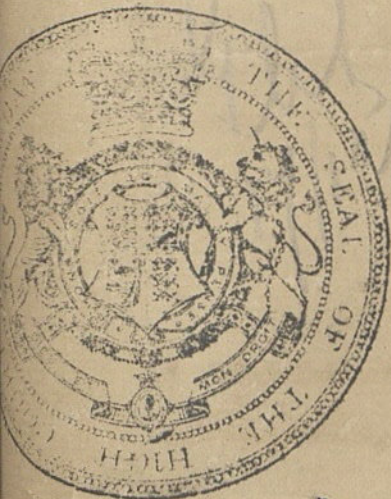
BY THE RESPONDENT.

*In the District.*

In the <i>Moonsiffi Court</i> .....	6	61		
In the <i>Prin. S<sup>r</sup> Amin's Court</i> .....	2	42		
			8	103

*In this Court.*

Stamp for Vukeelutnama .....	2	"		
Vukeel's Fee .....	"	12	2	121
Rupees....			11	64



*West*  
Dealer

*West*  
Registrar

*The 5<sup>th</sup> day of December 1864*